

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 375/2004.

Tuesday this the 8th day of February 2005.

CORAM:

HON'BLE MR. K. V. SACHIDANANDAN, JUDICIAL MEMBER

(By Advocate Shri.T.C.Govindaswamy)

VS.

1. Union of India, represented by
The General Manager,
Southern Railway, Headquarters Office,
Park Town P.O., Chennai-3.
2. The Chief Operations Manager,
Southern Railway, Headquarters Office,
Park Town P.O., Chennai-3.
3. The Divisional Railway Manager,
Southern Railway, Trivandrum Division,
Trivandrum-14.
4. The Senior Divisional Operations Manager,
Southern Railway, Trivandrum Division,
Trivandrum-14.
5. Senior Divisional Personnel Officer,
Southern Railway, Trivandrum Division,
Trivandrum-14. Respondents

(By Advocate Shri P. Haridas)

The application having been heard on 8.2.2005, the Tribunal on the same day delivered the following:

O R D E R (Oral)

HON'BLE MR.KV.SACHIDANANDAN, JUDICIAL MEMBER

The applicant is a Station Master now working at Sengulam Railway Station, Trivandrum Division. While he was working at Thuravur he was transferred to Sengulam at which place the applicant joined on 3.2.04. It was on account of an incident while working at Thuravoor. The applicant averred that a Major Penalty Charge Memo was also issued to him which is pending

enquiry. Now the applicant was transferred to Madras Division by A-1 order which is under challenge. Aggrieved by the action on the part of the respondents the applicant has filed this O.A. seeking the following main relief:

a) Call for the records leading to issue of Annexure A1 quash the same and direct the respondent to grant consequential benefits thereof.

2. The respondents have filed a reply statement disputing all the averments in the O.A. Shri T.C.Govindaswamy, learned counsel appeared for the applicant and Shri P.Haridas, learned counsel appeared for the respondents. I have heard the learned counsel on both sides and gone through the pleadings and material on record. Learned counsel for the applicant submitted that he would be satisfied if the applicant is permitted to file a comprehensive representation to the Ist respondent and a limited direction is given to the Ist respondent to consider and dispose of the same within a stipulated time. Learned counsel for the respondents submitted that he has no objection in adopting such a course of action.

3. In the interests of justice, I direct that the applicant shall file a comprehensive representation within a period of two weeks and if such a representation is received, the Ist respondent or any other competent authority shall consider and dispose of the same within a period of two months from the date of receipt of such representation.

4. The interim order will continue till the representation is disposed of.



5. O.A. is disposed of as above. In the circumstances, no order as to costs.

Dated the 8th February 2005,



K.V. SACHIDANANDAN
JUDICIAL MEMBER

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